

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2173  
TO BE ANSWERED ON FEBRUARY 12, 2026  
SOLID WASTE MANAGEMENT RULES, 2016**

**NO. 2173. DR. D. PURANDESWARI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has laid down specific rules for solid waste management in urban areas under the Solid Waste Management Rules, 2016;**
- (b) if so, the details thereof along with the categories of waste permitted to be sent to sanitary landfill sites under the said Rules;**
- (c) whether the Rules promote recycling, reuse and minimisation of landfill waste through biomining and bio-remediation of dumpsites and if so, the details thereof;**
- (d) the measures being taken by local authorities to implement Waste to Energy initiatives in line with these Rules; and**
- (e) whether the Government is providing any technical or financial assistance to support such projects across Urban Local Bodies and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) to (c): Solid Waste Management Rules, 2016 notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) shall apply to every urban local body, outgrowths in urban agglomerations, census towns as declared by the Registrar General and Census Commissioner of India. As per rules local authorities shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill.**

**Under the rules the local authorities shall investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites and every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.**

**Further, Central Pollution Control Board (CPCB) has issued guidelines for Disposal of Legacy Waste and also issued directions to all State Pollution Control Boards / Pollution Control Committees for enforcement of provisions of Solid Waste Management Rules, 2016, regarding bio-mining of legacy waste.**

**(d) & (e): As per the 7th schedule of the constitution, sanitation is a state subject. It is the responsibility of State/ULBs to assess the shortfall, plan, design, execute and operate sanitation projects in the urban areas.**

**Ministry of Housing & Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/Standard of Procedures (SoPs) on Solid Waste Management and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid waste.**

**Under Solid Waste Management (SWM) component of SBM-U 2.0, Central Share (CS) assistance is given to States/ UTs for establishing of various types of MSW management plants like, Waste-to-Compost (WtC), Waste-to-Energy (WtE), Bio-methanation, Material Recovery Facilities (MRF) and legacy waste dumpsites remediation, etc.**

**The selection of treatment technologies, is open to ULBs/State Governments. Also, State/UTs opt for different approaches i.e. cluster based or decentralised based on their resources, technology, topography, type of waste involved, climatic conditions etc.**

**Under SBM-U 2.0, WtE plants of 5128.74 TPD having project cost worth ₹911.14 crores and central share of ₹216.76 crores have been approved.**

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